CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No. 59TT/2020

Date: 28.1.2021

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject:

Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 tariff block for Transmission asset under "Removal of Constraints in 400kV Bays Extensions at 400kV Vemagiri S/S" in Southern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.2.2021:-

- a) Forms- 5, 12A for 2014-19 period for the asset
- b) Justification for additional capitalization claimed during 2014-19 period;
- c) With regard to claim of additional capitalization, details of unexecuted/balance works carried out during 2014-19 period along with detail justification in line with relevant provisions of the 2014 Tariff Regulations may be submitted;
- d) With regard to additional capitalization claimed, submit details in the following format for both the assets covered in the instant petition:-

Asset No.	Head wise /Party	Particulars [#]	Year of Actual Capitalisati	Outstanding Liability as on COD/31.4.2014*	(year-	Reversal (year- wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
	wise		on		2014- 19 period	2014-19 Period	2014-19 Period	
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[#] TL/SS/Communication Systems etc.

- e) Details of additional capitalization claimed in 2019-24 period along with justification;
- f) Clarify whether the entire scope of work under "Removal of Constraints in 400kV Bays Extensions at 400kV Vemagiri S/S" in Southern Region. Details/ status of remaining under construction elements/ assets covered in the transmission system/ project, if any, may be provided.
- 2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) AC(Legal)

^{*} Whichever is later

[^]Works deferred for execution, contract amendment - please specify